

Complaints Regarding Misuse of Newsprint

10847. SHRI D.S.A. SIVAPRAKASAM : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government have received any complaints during the last one year regarding use of newsprint supplied to one paper being used for another newspaper; and

(b) if so, the details of the complaints and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b) No specific complaint has been received in this regard by the Registrar of Newspapers for India. The use of newsprint allotted to one newspaper by another newspaper is not permitted. However, the newsprint Control Order, 1962, as amended from time to time, permits a consumer of newsprint only to transfer a stock of newsprint to another consumer by way of loan for a period not exceeding three months provided both the parties inform the Controller of Newsprint, i.e. the Registrar of Newspapers for India, about the said transfer within thirty days thereof.

Proper Supply of Gas Cylinders

10848. SHRI C. PALANIAPPAN : Will the Minister of ENERGY be pleased to state.

(a) whether Government are aware of the blackmarketing racket of gas cylinders in Salem including cooperative market dealers selling cylinders without seniority registration of the consumers to change the empty cylinders; and

(b) whether gas cylinders which are not with proper weight and used cylinders are supplied to consumers; if so, what action is proposed to be taken for this?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI

GARGI SHANKAR MISHRA) : (a) and (b) Complaints alleging irregularities in supply of gas cylinders in Salem were received in this Ministry. The matter was got investigated through the oil company concerned. However, for want of evidence, the irregularities as alleged, could not be established.

Promotion of Stenographers

10849. PROF. AJIT KUMAR MEHTA : Will the Minister of ENERGY be pleased to state :

(a) whether in February, 1982, Ministry of Home Affairs have issued instructions to every Ministry to promote Stenographers Grade-D belonging to 1974 batch to the post of Grade-C Stenographers under C.S.S.S. Cadre on long term/regular basis;

(b) if so, whether the instructions have been fully implemented; and how many persons have been promoted; and

(c) if not, the reasons for delay in implementing the above orders?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH) : (a) In February, 1982, the Ministry of Home Affairs (Department of Personnel & A.R.), issued an Office Memorandum fixing the zone for making temporary promotions from amongst eligible candidates up to the 1974 Select List of Stenographers Grade-D to Grade-C of the Central Secretariat Stenographers Service against long-term vacancies pending the availability of Select List Grade-C Stenographers.

(b) Yes, Sir. Fifty-four Grade-D Stenographers have been promoted to Grade-C in the Department of Power cadre, while four Grade-D Stenographers have been promoted to Grade-C in the Department of Petroleum. There is no eligible Grade-D Stenographer within the prescribed zone in the Department of Coal and the Department of Non-Conventional Energy Sources for promotion to Grade-C of the Central Secretariat Stenographers Service

(c) Does not arise.